

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.115
C.P.(IB)/207(AHM)2021

Proceedings under Section 94 IBC

IN THE MATTER OF:

Manojbhai Khodabhai Thumar

.....Applicant

V/s

Premraj Ramratan Laddha Liquidator of Corporate Debtor

.....Respondent

Order delivered on ..27/09/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Rajesh Bohra, Advocate
For the Respondent :Mr. Raju Kothari, Advocate

ORDER

Since the constitutional validity of Section 94 of the IBC is still pending before the Hon'ble Supreme Court, the matter stands adjourned to 20.12.2022.

-SD-

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

DR. MADAN B GOSAVI
MEMBER (JUDICIAL)